

Assembly Question

Name of the Department : Panchayati Raj
Starred Question Number : *3283
Date of Reply : 18-09-2020
Subject : Misappropriation of funds
Asked by : Sh. Rakesh Singha (Theog)
Minister-in-Charge : Rural Development & Panchayati Raj Minister

Sr. No.	Question	Reply
(a)	how many complaints of misappropriation of funds in the Panchayats under Theog and Narkanda Blocks have been received; complaint-wise details be given; and	(a) & (b) Information is laid down on the Table of the House.
(b)	what steps have been taken by the Government to investigate the complaints?	

Information relating to Starred Assembly Question No-*3283 asked by Sh. Rakesh Singha (Theog) laid on the table of the House.

Sr. No.	Question	Reply
(a)	how many complaints of misappropriation of funds in the Panchayats under Theog and Narkanda Blocks have been recieved; complaintwise details be given; and	There are 8 number of complaints of misappropriation of funds in the Panchayats under Theog Block. Among these, 5 complaints are against GP Tiyali, 1 each against GP Kelvi, GP Shari Matiana and GP Balag and there is no complaint of misappropriation of funds in the Panchayats under Narkanda Block.
(b)	what steps have been taken by the Government to investigate the complaints?	The department has forwarded the complaints of GP Tiyali to Deputy Commissioner Shimla for conducting of preliminary inquiry and which has been completed. Deputy Commissioner Shimla has appointed SDM Theog as Inquiry Officer for conducting of regular inquiry in the matter. The Inquiry report has not been received yet and the amount involved in misappropriation would be ascertained only after receipt of Inquiry report and appropriate action under Section 146 of HP Panchayati Raj Act, 1994 will be initiated against the defaulter elected representative and employee of Gram Panchayat. In addition to above, preliminary inquiry is being conducted in GP Kelvi, Shari Matiana and Balag and the inquiry report is still awaited. Any action in these matters will be initiated only after receipt of inquiry reports.